

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

OA No. 622/2016

Date of decision : 31.01.2020

Coram: Dr. Bhagwan Sahai, Member (A)
Ravinder Kaur, Member (J).

Mrs. Jyoti Chetan Vanikar,
Aged about 44 years,
R/o D3-192/B, NDA Khadakwasla,
Pune- 411 023.
Employed as Assistant Professor (Adhoc),
National Defence Academy Khadakwasla,
Pune- 411 023.

.. *Applicant.*

(By Advocate Shri P J Prasadrao).

Versus

1. Union of India,
Through the Secretary,
Ministry of Defence,
South Block,
New Delhi- 110 011.
2. The Directorate of Personnel
Hqrs Integrated Defence Services Staff,
Ministry of Defence,
47/48, Kashmiri House,
Rajaji Marg,
New Delhi- 110 011.
3. The Commandant,
National Defence Academy,
Khadakwasla Post,
Pune- 411 023.

.. *Respondents.*

(By Advocate Shri A M Sethna).

Order (Oral)
Per : Ravinder Kaur, Member (J) .

Shri P J Prasadrao, learned counsel appeared for the applicant.

2. Shri A M Sethna, learned counsel appeared for the respondents.

3. Learned counsel for the applicant has submitted that he has instructions from the applicant to withdraw the present OA and he would be filing appropriate OA for claiming terminal benefits.

4. In view of submissions of learned counsel for the applicant, the OA is dismissed as withdrawn. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

Ram.

JP
06/02